

**INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "D": NEW DELHI**

**BEFORE  
SHRI R.K. PANDA, ACCOUNTANT MEMBER  
AND  
SHRI KULDIP SINGH, JUDICIAL MEMBER**

ITA No. 7713/Del/2017  
Asstt. Year : 2013-14

Oliver Wyman Ltd. (India Branch Office) 7 <sup>th</sup> Floor, Tower A, DLF Infinity Towers, Cyber City, Gurgaon Haryana Pin 122002 PAN AABC00593	Vs.	DCIT (International Taxation), Circle New Delhi.
(Appellant)		(Respondent)

Assessee by:	Shri Shatanik Chakreborty, CA
Department by :	Shri Om Prakash, Sr. DR
Date of Hearing	27.10.2021
Date of pronouncement	27.10.2021

**ORDER**

**PER R K PANDA, AM**

This appeal filed by the assessee is directed against the order dated 22.09.2017 of the Dispute Resolution Panel-1, New Delhi, relating to the assessment year 2013- 14.

2. The Id. Counsel for the assessee, at the time of hearing, sought withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. The assessee has also enclosed copy of Form No.3 obtained from the Department. He accordingly submitted that this appeal may be allowed to be withdrawn.

3. In absence of any objection from the side of the Id. Sr. DR, the request of the assessee for withdrawal of the appeal is allowed. Accordingly, the appeal filed by the assessee is dismissed.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

The order was pronounced in the open court on conclusion of the hearing itself, i.e., on 27<sup>th</sup> October, 2021.

sd/-

**(KULDIP SINGH)**  
**JUDICIAL MEMBER**

sd/-

**(R.K. PANDA)**  
**ACCOUNTANT MEMBER**

Dated: 27/10/2021

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi